

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.68/MP/2023 along with IA No.18/2023**

- Subject : Petition under Sections 79 of the Electricity Act, 2003, seeking for quashing/ setting aside of the invoice dated 27.04.2022 issued by the Central Transmission Utility of India Limited (CTUIL), and the consequent email dated 21.01.2023 & letter dated 17.02.2023 issued by the Grid Controller of India Limited.
- Petitioners : SEI Sunshine Power Pvt. Ltd. and 3 Ors. (SEISPPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 3 Ors.
- Date of Hearing : **18.12.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Hemant Singh, Advocate, SEISPPL  
Shri Harshit Singh, Advocate, SEISPPL  
Shri Shaurya Kumar, Advocate, SEISPPL  
Shri Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet Rajput, CTUIL  
Ms. Kavya, CTUIL  
Shri Gajendra Sinh, GCIL

**Record of Proceedings**

During the course of the hearing, learned counsel for the Petitioners and Respondent, CTUIL made their respective submissions in the matter.

2. Considering the request of the learned counsel for the parties, the Commission permitted the parties to file their respective written submissions within three weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**